

**IN THE INCOME TAX APPELLATE TRIBUNAL  
KOLKATA BENCH 'C', KOLKATA  
VIRTUAL HEARING**

**[Before Shri J. Sudhakar Reddy, Hon'ble Accountant Member & Shri Aby T. Varkey, Hon'ble Judicial Member]**

**I.T.A. No. 56/Kol/2019  
Assessment Year: 2012-13**

**M/s. Venlon Securities (P) Ltd.....Appellant**

**36/2, Vivekananda Road**

**1<sup>st</sup> Floor**

**Kolkata - 700 007**

**[PAN: AAACV 8954 H]**

**Vs.**

**Income Tax Officer, Ward-9(2), Kolkata.....Respondent**

**Appearances by:**

*None, appeared on behalf of the assessee.*

*Shri Supriyo Pal, Addl. CIT, D/R. appearing on behalf of the Revenue.*

Date of concluding the hearing : April 1<sup>st</sup>, 2021

Date of pronouncing the order : May 5<sup>th</sup>, 2021

**ORDER**

**Per Bench :-**

The assessee seeks permission of this Bench to withdraw the appeal in ITA No. 56/Kol/2019 as it has availed the scheme under "Vivad Se Vishwas Act, 2020" vide application dated 24/02/2021. The assessee states that he has been granted certificate by the designated authority in Form No.-3 under the provisions of "Vivad Se Vishwas Act, 2020".

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

***Kolkata, the 5<sup>th</sup> day of May, 2021***

**Sd/-**  
**[Aby T. Varkey]**  
Judicial Member

**Sd/-**  
**[J. Sudhakar Reddy]**  
Accountant Member

Dated : 05.05.2021

{SC SPS}

*Copy of the order forwarded to:*

- 1. M/s. Venlon Securities (P) Ltd  
36/2, Vivekananda Road  
1<sup>st</sup> Floor  
Kolkata – 700 007**
- 2. Income Tax Officer, Ward-9(2), Kolkata**
3. CIT(A)-
4. CIT- ,
5. CIT(DR), Kolkata Benches, Kolkata.

True copy  
By order

Assistant Registrar  
ITAT, Kolkata Benches